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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 395-L.—28th February, 2013.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 2 of 2013

THE WEST BENGAL TOWN AND COUNTRY (PLANNING AND DEVELOPMENT) (AMENDMENT) BILL, 2013.

A
BILL

to amend the West Bengal Town and Country (Planning and Development) Act, 1979.

WHEREAS it is expedient to amend the West Bengal Town and Country (Planning and Development) Act, 1979, for the purposes and in the manner hereinafter appearing;

West Ben. Act XIII of 1979.

It is hereby enacted in the Sixty-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Town and Country (Planning and Development) (Amendment) Act, 2013.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

The West Bengal Town and Country (Planning and Development) (Amendment) Bill, 2013.

(*Clauses 2, 3.*)

Amendment of
section 11 of
West Ben. Act
XIII of 1979.

2. In sub-section (3) of section 11 of the West Bengal Town and Country (Planning and Development) Act, 1979 (hereinafter referred to as the principal Act), for the word "Chairman", the words "Chairman, Vice-Chairman" shall be substituted.

Amendment of
section 12.

3. In section 12 of the principal Act,—
- (1) in sub-section (1), for the word "Chairman", the words "Chairman and Vice-Chairman" shall be substituted;
 - (2) in sub-section (2), for the word "Chairman", the words "Chairman or Vice-Chairman" shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

The Bill seeks to amend the West Bengal Town and Country (Planning and Development) Act, 1979 (West Ben. Act XIII of 1979), for efficient and effective functioning of the Planning Authorities or the Development Authorities constituted under the said Act.

2. The Bill has been framed with the above objects in view.

KOLKATA,
The 21st February, 2013.

FIRHAD HAKIM,
Member-in-charge.

FINANCIAL MEMORANDUM.

There is financial implication involved in giving effect to the provisions of the Bill. Necessary provisions for this purpose will be made in the budget in due course in consultation with the Finance Department.

KOLKATA,
The 21st February, 2013.

FIRHAD HAKIM,
Member-in-charge.

By order of the Governor,

MALAY MARUT BANERJEE,
*Secy. to the Govt. of West Bengal,
Law Department.*